

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 40 of 2020

IN THE MATTER OF:

Harkirat Singh Bedi

...Appellant

Versus

The Oriental Bank of Commerce & Anr.

...Respondents

Present:-

For Appellant: Mr. Sudhir K. Sharma, Advocate.

**For Respondent: Mr. Vinod Gupta and Mr. Sunil Shukla,
Advocates for R-1.**

**Mr. Arjun Krishnan and Ms. Khushboo Mittal,
Advocates for R-2.**

Mr. Velayudham Jayavel, (R-2 in person)

**Mr. VM Kannan and Mr. Sanjay Kapur,
Impleadment, SBI.**

ORDER
(Virtual Mode)

06.11.2020 Learned Counsel for the Appellant initially submits that he may be given further time to file Written-Submissions as was directed earlier. Learned Counsel for the Respondents object pointing out that there is stay order operating.

When Learned Counsel for the Appellant is asked to make submissions, he starts claiming that his father is in Hospital and thus he seeks time. We have seen the stay order operating since long. There is no justification that the matter should not be argued. If there are any difficulties, it is for the party to make alternative arrangements.

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As a last chance, we are adjourning the matter. The Appellant may file brief Written-Submissions not more than three pages within one week. Copies of Judgments on which they want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice) Hearing' on **18th November, 2020.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

Basant B./nn/